

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 103**

**IA(I.B.C)/665(CH)2024**

**And**

**C.P. (IB) No. 129/Chd/Pb/2023**

**IN THE MATTER OF:**

**Surinder Kumar Mahajan**

...

**Petitioner**

**Under Section: 94, 99, IBC 2016**

**Order delivered on 16.04.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Petitioner** : Mr. Arpit Chawla, Advocate with Mr. G.S. Sarin,  
PCS.

**For the RP** : Mr. Aman kampani, Advocate for the applicant  
in IA No. 665/2024.

**ORDER**

**IA(I.B.C)/665(CH)2024**

The present application has been filed under Section 99 of the IB Code, 2016 for placing on record the report filed by the RP. The same is taken on record subject to just exceptions. Thus, IA(I.B.C)/665(CH)2024 is disposed of with a direction to tag the same with the main petition.

**C.P. (IB) No. 129/Chd/Pb/2023**

The learned counsel for the RP to supply the copy of the RP report to the counsel of the creditor i.e. Punjab and Sind Bank, Mr. Arpit Chawla, during the course of the day and file an affidavit to that effect within one week.

In the meantime, the learned counsel for the creditor Bank is also directed to file the objections if any, within one week with a copy in advance

to the counsel opposite. Response, thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite.

List on 15.05.2024.

Sd/-  
**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**